

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 14/2018
IN
CP (IB) NO. 124/Chd/Pb/2017
(Admitted matter)**

In the matter of:

Kamal ChemicalsPetitioner-Operational Creditor.

Versus

M/s. T.C. Terrytex LimitedRespondent-Corporate Debtor.

And

In the matter of :

Akhil Satia.Applicant

Vs.

M/s. Kamal Chemicals (Operational Creditor) & Ors.Respondents

Present: Mr. Anand Chhibbar, Senior Advocate with Mr. Amitabh Tewari, Advocate for Applicant.
 Mr. Harsh Garg, Advocate for the Operational Creditor & Interim Resolution Professional.
 Mr. Sanjay Kumar Aggarwal, Interim Resolution Professional in person.

CA No. 14/2018

Notice of this application to the Interim Resolution Professional Mr. Sanjay Kumar Aggarwal and to the Operational Creditor. Mr. Harsh Garg, Advocate for the Operational Creditor and the Interim Resolution Professional are present and accept notice. They have already been supplied copy of the application and the entire paper book. The Interim Resolution Professional and the Learned Senior Counsel for the applicant submit that last date for receiving the claims is 21.01.2018. Learned Senior Counsel for the applicant submits that so far as the Financial Creditors are concerned, they are satisfied about the outstanding dues and they have issued the requisite certificate.

Looking into the aforesaid circumstances, the matter be listed on 23.01.2018 and the Interim Resolution Professional shall file his report by then.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 16, 2018
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